

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: OA 749/93.

Transfar Application No:

DATE OF DECISION: JUNE 24, 1994.

Shri V. S. Shrivastava, Petitioner.

Advocate for the Petitioners

Versus

Ministry Of Labour, Respondent

Shri R. K. Shetty, Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J).

The Hon'ble Shri M.R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not ? *Nil*
2. Whether it needs to be circulated to other Benches of the Tribunal ?

B. S. Hegde
(B. S. HEGDE)
MEMBER (J).

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. 749/93.

Shri V. S. Shrivastava ... Applicant

Versus

Ministry Of Labour ... Respondent.

CORAM : 1. Hon'ble Shri B. S. Hegde, Member (J).

2. Hon'ble Shri M. R. Kolhatkar, Member (A).

APPEARANCES :

1. Shri R. K. Shetty,
Counsel for the Respondents.

ORAL JUDGEMENT

DATED : JUNE 24, 1994.

¶ Per B. S. Hegde, Member (J) ¶

1. The Applicant has filed a CP No. 179 of 1993 stating that the respondent has not adhered to the directions of the Tribunal made on 08.10.1993, wherein the Tribunal after considering the contentions of the parties, directed the Respondents "that the LTC claimed by the Applicant should be disposed of by the Respondents within four weeks from the date of receipt of Order."

2. Pursuant to the Tribunal's direction, the Competent Authority of the Respondent vide his Order dated 26.11.1993 informed the Applicant that the matter was referred to the Department Of Personnel & Training for their Advice regarding the payment of LTC during the period the LTC was temporarily suspended. The DOPT have opined vide its letter dated 26.11.1993 (Ex.-4) that Shri V. S. Shrivastava is not entitled to the LTC facilities, as the same was temporarily suspended at that time.